FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RAJESHWARI COTSPIN LIMITED OPERATING IN TEXTILES SECTOR AT DHARISANA, DAHEGAM, DIST GANDHINAGAR

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	RAJESHWARI COTSPIN LIMITED AAGCR2695M **CIN:** U17200GJ2013PLC073545
2	Address of the registered office	A5, Shilpgram Siddhi Bunglow, Opp. Bunglow,Nr Suryam Flora, Nikol, Ahmedabad – 382350
3	URL of website	No Website of the Corporate Debtor
4	Details of place where majority of fixed assets are located	Survey No. 874, At- Dharisana Village, Dahegam- Rakhiyal Road, Ta. Dahegam , Dist. Gandhinagar- 382315
5	Installed capacity of main products/services	The Company was engaged in Manufacturing and distribution of Yarn, fiber, fabrics, cotton, synthetics etc.
6	Quantity and value of main products/ services sold in last financial year	As per last Audited Financial Statements available for the F.Y. 2023-24 Value in Rs. 74,15,21,091 /-
7	Number of employees/ workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	Available information will be shared upon upon receiving a request at cirp.rajeshwaricotspin@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending a request at cirp.rajeshwaricotspin@gmail.com
10.	Last date for receipt of expression of interest	05/03/2026
11.	Date of issue of provisional list of prospective resolution applicants	10/03/2026
12.	Last date for submission of objections to provisional list	15/03/2026
13.	Date of issue of final list of prospective resolution applicants	20/03/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25/03/2026
15.	Last date for submission of resolution plans	25/04/2026
16.	Process email id to submit EOI	cirp.rajeshwaricotspin@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Small Enterprise/ MSME Reg No: UDYAM-GJ-01-0028514

Note : The above information is provided from the details provided by the Suspended Board of Directors.

Sd/-
Mr. Rahul Nareshbhai Shah
Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 30.06.2026
20 Sudershan Society, Part 2, Naranpura, Ahmedabad

Date: 18.02.2026
Place: Ahmedabad

SHARK ADVERTISING

IDBI BANK LIMITED

Registered Office: IDBI Tower, World Trade Center Complex, Cuffe Parade, Mumbai, Pin - 400 005. CIN: L65190MH2004GOI148838

CORRIGENDUM

The authorized officer of **IDBI Bank Limited, Surat Office,** have published the e-auction notice in the local edition of Business Standard _Ahmedabad, Daily Paper on 12.02.2026, in which reference to **Property No. 21, Kindly Read Date of Inspection as Date: 23.02.2026, Last Date of Submission of Bids along with EMD as Date: 26.02.2026 and Date of E-auction as Date: 27.02.2026,** All other information remains unchanged.

Date: 18.02.2026 - Place: Surat Sd/- Authorised Officer - IDBI BANK LTD.

Government of India, भारत सरकार
Ministry of Finance वित्त मंत्रालय
Debts Recovery Tribunal-II ऋण वसूली अधिकरण - II
4th Floor, Bhikhubhai Chambers, तीसरा माला, भिखुभाई चेम्बर्स,
Near Kochrab Ashram, Paldi, Ahmedabad कोचरब आश्रम के पास, पालडी, अहमदाबाद, गुजरात
PIN - 380 006, Ph. No. (दूरभाष स). 079 - 26579343, Tele Fax No. 079-26579341
FORM NO. 14 [See Regulation 33(2)]

RP/RC No.	127/2021	OA No.	35/2019
Bank of Baroda		Certificate Holder Bank	
Vs.			
M/s. R. R. Industries & Anr.		Certificate Debtors	

DEMAND NOTICE
(THROUGH PAPER PUBLICATION)

To,

C. D. No. 1 : M/s. R. R. Industrues, A Sole Proprietorship concern of defendant No. 2 having office and factory at : Shed No. 3, Plot No. 23, Balaji Industrial Area, Maldhari Railway Crossing, Kothariya, Rajkot 360003.

C. D. No. 2 : Shri Ashokbhai Hardasbhai Buva, in the capacity as sole proprietor of defendant No. 1, personal capacity as borrower, guarantor and mortgagor,
Residing at : Block No. L-79, G.H. Board, Jetpur Road, Gondal

In view of the Recovery Certificate issued in **O. A. No. 35/2019** passed by the Hon'ble Presiding Officer, Debts Recovery Tribunal - II, Ahmedabad, an amount of **Rs. 45,46,525.07/- (Rupees Forty Five Lacs Forty Six Thousand Five Hundred Twenty Five and Paise Seven Only)** including interest as on 07/01/2019 and further interest from 08/01/2019 plus cost of Rs. 73,000.00/- is due against you. The Recovery if any will be adjusted.

You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.

In additions to the sum aforesaid you will be liable to pay :

(a) Such Interest and cost as in payable in terms of Recovery Certificate.

(b) All costs, charges and expenses incurred in respect of the Service of this notice and other process that may be taken for recovering the amount due.

Given under my Hand and the seal of the Tribunal, this day 09/02/2026.

Next Date : 17/06/2026

Sd/- (Anubha Dubey)
Recovery Officer - I
DRT - II, Ahmedabad

STATE BANK OF INDIA

Stressed Assets Recovery Branch-05181
4th Floor, Old SBI LHO Building, Bhadra, Lal Darwaja,
Ahmedabad - 380001. E-mail: sbi.05181@sbi.co.in

APPENDIX-IV [Rule-8(1)]
POSSESSION NOTICE (For immovable property)

Whereas, The undersigned being the Authorised Officer of **State Bank of India, Ahmedabad** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **10.05.2023** calling upon the Borrower **M/s Vrihaan Pharmacutical LLP, Mr. Snehal Bharatbhai Bhavsar (Partner & Guarantor), Mrs. Prachi Snehal Bhavsar (Partner & Guarantor) and Mr. Bharatbhai Nanalal Bhavsar (Guarantor)** to repay the amount mentioned in the Demand Notice being sum of **Rs. 2,96,01,725.82 (Rupees Two Crore Ninety Six Lakh One Thousand Seven Hundred Twenty Five And Paise Eighty Two only) as on 09.05.2023**. You are liable to pay future interest at the contractual rate on the aforesaid an amount together with incidental expenses, cost, charges etc. thereon within 60 days from the date of receipt of the said notice.

The Borrower/Partners/Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Partners/Guarantors and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said [Act] read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **15th day of February of the 2026.**

The Borrower/Partners/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **State Bank of India** for an amount of **Rs. 2,96,01,725.82 (Rupees Two Crore Ninety Six Lakh One Thousand Seven Hundred Twenty Five And Paise Eighty Two only) as on 09.05.2023** and further interest from 10.05.2023, costs, etc. thereon.

The borrower's attention is invited to provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of immovable property on non agricultural land bearing Plot No.4 admeasuring 227.87 Sq. Yards of Private Plot No.7 admeasuring 717 Sq. Yards of Survey No.24 with construction thereon situated at Mouje-Acher, Taluka-Sabarmati, Sub-District-Ahmedabad-2 (Vadaj) and District-Ahmedabad in the name of Mr. Bharatbhai Nanalal Bhavsar.

Date : 15.02.2026 **Authorized Officer / Chief Manager**
Place : Ahmedabad **State Bank of India, SARB, Ahmedabad**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda, Becharaji Branch – Opp. Becharaji Gram Panchayat, Becharaji – 384210, Dist. Mehsana, Gujarat, India, E-mail: Bechar@bankofbaroda.com

(SEE RULE 8(1)) POSSESSION NOTICE (PHYSICAL) (For Immovable and Movable Property)

Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **24.09.2025** calling upon the borrower Name of **M/S Megh Industries Prop. Mr. Bipinkumar Ranchhodbhai Patel** to repay the amount mentioned in the notice being aggregated Amount **Rs. 3,61,80,138.00 (Rupees Three Crore Sixty One Lakh Eighty Thousand One hundred Thirty eight Only) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment** within 60 day from the date of Receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and guarantor and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on me under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 **on this the15th day of FEBRUARY of the year 2026.**

The Borrower / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount **Rs. 3,61,80,138.00 (Rupees Three Crore Sixty One Lakh Eighty Thousand One hundred Thirty eight Only)** Plus, further interest there on at the contractual rate plus cost charges till date of payment loss recovery.

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available to redeem the secured assets.

Description of the Immovable property, Movable and Plant & Machinery

1. All that piece and parcel of N.A. Land for Industrial Purpose with construction thereon area admeasuring 6515.00 Sq. Mtrs of Revenue Survey No 874 (Old Revenue Survey No 55 paiki), City Survey No NA874, Sheet No NA99, situated within the limits of Sanpavada, Ta-Becharaji, Di-Mehsana in the name of **Ranchhodbhai Bechardas Mulchandbhai Patel** and leased to the borrower **M/S Megh Industries.** On the East: ADJ,R.S.NO-873, On the West: BECHARAJI-HARIJ ROAD, on the North: ADJ.R.S. NO-825, On the South: ADJ. R.S.NO-875.

2. All that piece and parcel of Residential House constructed on Plot No 95, admeasuring 108.81 Sq. Mtrs. along with undivided share admeasuring 53.00 Sq. Mtrs, Revenue Survey No 128 (Old Revenue Survey No 448/paiki 1), Known as Vraj Vihar, Situated within the limits of Bechar, Ta-Becharaji, Dist-Mehsana in the name of **Mr. Vipulkumar Ranchhodbhai Patel.** The said property is originally mortgaged in **Home Loan and Top Up Loan of Mr. Vipulkumar Ranchhodbhai Patel and Mrs. Aratiben VipulKumar Patel.** On the East: - PLOT NOS 93 & 94, On the West: - PLOT NO-96, on the North: - INTERNAL ROAD, On the South: - OPEN SPACE.

3. All that piece and parcel of Commercial Shop No G/45, Ground Floor, area admeasuring 30.33 Sq. Mtrs. of Revenue Survey No 393/1/1 Known as Dayanand Complex, Situated within the limits of village-Bechar, Taluka-Becharaji, Dist-Mehsana in the name of **Vipulkumar Ranchhodbhai Patel.** The Property bounded as under: On the East: SHOP NO. G/46, On the West: WATER COOLER, on the North: SHOP NO-G/44, On the South: INTERNAL ROAD.

4. All that piece and parcel of movable Hypothecated Securities (Plant & machineries) situated and lying at **borrower (M/S Megh Industries)** premises at Revenue Survey No 874 (Old Revenue Survey No 55 paiki), City Survey No NA874, Sheet No NA99, situated within the limits of Sanpavada, Ta-Becharaji, Di-Mehsana.

S.NO.	Description of Machineries	Quantity
1.	Automatic dipping machine	4 nos with control panel
2.	Rubber Band Moulds	1518 nos
3.	Hydraulic Drum Lifter	1 nos
4.	Rubber Band cutting machine	8 nos
5.	Air compressor	2 nos
6.	Rubber Band sorting machine	1 nos.
7.	Chemical mixing stirrer	2 nos with electric panel

Date: 15.02.2026 **Sd/- Chief Manager & Authorized Officer**
Place: Bechraji **Bank of Baroda**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda, Ahmedabad-1 Region - 3rd Floor, Bank of Baroda Towers, Opp. Law Garden, Ellisbridge, Ahmedabad - 380 006. Ph.: 079-26473025
E-mail: rm.ahmedabadcity@bankofbaroda.com

NOTICE

Mr Arora Devang B, E.C. No. 167700, Sr. Manager, Service Branch, Ahmedabad, Ahmedabad-I Region, Ahmedabad Zone, has been on unauthorized absence since 20.08.2025, without salary/wages. Disciplinary action has been initiated and concluded for the irregularities reported at Naroda Branch. The final Punishment order has been dispatched on his last known address available as per Bank's records viz. "Mr. Arora Devang B, 40, Meghdhara Society, Rakhial, Ahmedabad- 380021. As per the final order dated 16.01.2026, punishment of " Reduction to lower Grade scale from MMG/S-III to MMG/S-II and his basic pay be fixed at Rs. 64820/- in MMG/S-II". The said order is effective from 16.01.2026.

The said order was sent for service at the above address but was undelivered with remarks that "Mr. Devang Arora was not available at the time of visit, and parents also refused to receive the same, stating that he was not present".

He is advised to collect personally the said order dated 16.01.2026 from The Chief Manager (HRM), Bank of Baroda, Regional Office, Ahmedabad Region-1, Ahmedabad-380001.

Dy. General Manager (Regional Head)
& Disciplinary Authority
Bank of Baroda, Regional Office,
Ahmedabad Region-1

Place: Ahmedabad
Date: 16.02.2026

BANCO PRODUCTS (INDIA) LIMITED

Regd. Office : Bil, Near Bhaili Railway Station, Padra Road,
Dist. Baroda - 391 410 Phone No. (0265) 2318226
E-Mail: investor@bancoindia.com • Website: www.bancoindia.com
CIN : L51100GJ1961PLC001039

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Shareholders are hereby informed that pursuant to SEBI Circular No. H0/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, another Special Window has been opened by the Company for a period from 5th February, 2026 to 4th February, 2027, providing an opportunity to the shareholders for transfer and dematerialization ("demat") of physical securities which were sold/purchased prior to 1st April, 2019. The special window is also available for such transfer requests which were submitted earlier and were rejected/ returned/ not attended due to deficiency in the documents/ process/ or otherwise. The securities transferred during this window period shall be credited in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Eligible investors who wish to avail the opportunity, may submit the transfer request along with requisite documents to the Company's Registrar and Transfer Agent (RTA) i.e. MUFG Intime India Private Limited, (Unit: Banco Products (India) Limited) having their office at "Geetakunj", 1, Bhakti Nagar Society, Behind ABS Tower, Old Padra Road, Vadodara-390015, Gujarat, India, Email id: investor.helpdesk@in.mpms.mufg.com, Telephone no.: 0265 - 3566768.

For **Banco Products (India) Limited**
Sd/-
Preeti Yadav
Company Secretary

Place : Bil
Date : 17.02.2026

BANCO PRODUCTS (INDIA) LIMITED

Regd. Office : Bil, Near Bhaili Railway Station, Padra Road,
Dist. Baroda - 391 410 Phone No. (0265) 2318226
E-Mail: investor@bancoindia.com • Website: www.bancoindia.com
CIN : L51100GJ1961PLC001039

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Equity Shares Certificate(s) of the Company have been reported as lost/misplaced and the registered shareholder has applied to the Company for the Issue of duplicate shares certificate(s).

Shareholder's Name	Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
Vijaykumar C. Patel Jointly with Mrs Smita V Patel	00220114	1452	54133376 to 54223375	90000

The Public is hereby warned against purchasing or dealing with these securities in any way. Any person(s) having any claim in respect of the aforesaid Equity Shares Certificate(s), should immediately send full details with documentary evidence to the Company's RTA - MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at its office at "Geetakunj", 1, Bhakti Nagar Society, Behind ABS Tower, Old Padra Road, Vadodara - 390 015, Gujarat, India or to the Company at its Registered Office mentioned above, so as to reach us within 15 days from the date of publication of this Notice, failing which, the Company will proceed to issue duplicate shares certificate (s) without further information.

Please note that no claims will be entertained by the Company or the RTA with respect to the aforesaid equity shares certificate(s) subsequent to the issue of duplicate(s) thereof.

For **Banco Products (India) Limited**
Sd/-
Preeti Yadav
Company Secretary

Place : Bil
Date : 17.02.2026

बैंक ऑफ़ बड़ौदा Bank of Baroda

Bank of Baroda, Becharaji Branch – Opp. Becharaji Gram Panchayat, Becharaji – 384210, Dist. Mehsana, Gujarat, India, E-mail: Bechar@bankofbaroda.com

APPENDIX I-IV (SEE RULE 8(1)) POSSESSION NOTICE (PHYSICAL POSSESSION) (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **25.09.2025** calling upon the borrower **Mr. Vipulkumar Ranchhodbhai Patel And Mrs. Aratiben Vipulkumar Patel** to repay the amount mentioned in the notice being aggregated Amount **Rs. 21,95,058.00/- (In Words Rupees Twenty one Lakh Ninety Five Thousand Fifty Eight Only) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment** within 60 day from the date of Receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and guarantor and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on me under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 **on this the15th day of FEBRUARY of the year 2026.**

The Borrower / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount **Rs. 21,95,058.00/- (In Words Rupees Twenty one Lakh Ninety Five Thousand Fifty Eight Only)** Plus, further interest there on at the contractual rate plus cost charges till date of payment loss recovery.

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of Residential House constructed on Plot No 95, admeasuring 108.81 Sq. Mtrs. along with undivided share admeasuring 53.00 Sq. Mtrs, Revenue Survey No 128 (Old Revenue Survey No 448/paiki 1), Known as Vraj Vihar, Situated within the limits of Bechar, Ta-Becharaji, Dist-Mehsana in the name of **Mr. Vipulkumar Ranchhodbhai Patel.** The said property is originally mortgaged in **Home Loan and Top Up Loan of Mr. Vipulkumar Ranchhodbhai Patel and Mrs. Aratiben VipulKumar Patel.** The said property is extended by way of Legal mortgage in advance account of **M/S Megh Industries prop. Mr. Bipinkumar Ranchhodbhai Patel with our branch.** The Property bounded as under: East : PLOT NOS 93 & 94, West: PLOT NO - 96. North: INTERNAL ROAD, South: OPEN SPACE.

Date: 15.02.2026 **Sd/- Chief Manager & Authorized Officer**
Place: Bechraji **Bank of Baroda**

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India Undertaking

Meghraj road modasa Branch,16842
Meghraj road, Modasa Gujarat-383315
Email-ubin0916846@unionbankofindia.bank.in

[Rule - 8 (1)] POSSESSION NOTICE (For immovable property)

Whereas The undersigned being the authorized officer of **Union Bank of India, Meghraj road modasa Branch near royal plaza meghraj road, Modasa Gujarat-383315** under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002)and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **05-11-2025** calling upon **RAMDEV TRADERS (Firm), VANITABEN RAHULBHAI PRAJAPATI (Proprietor), Narendrakumar Nathabhai Prajapati (Guarantor),** to repay the amount mentioned in the notice being **Rs 27,81,226.32 DR. /- (Rupees twenty seven lakhs eighty one thousand two hundred twenty six rupees and thirty two paise)** as on 29.10.2025 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **12th day of FEBRUARY of year 2026.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India** for an amount **Rs 27,81,226.32 /- (Rupees twenty seven lakhs eighty one thousand two hundred twenty six rupees and thirty two paise)** as on 29.10.2025 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All those pieces and parcel of Residential house Bearing plot no.63-p,C.S. NO.133,N.A. SURVEY NO.75/3P,Area 156.00 Sq Mtr area of plot. Nagar Palika property no.686/686/1,Ward no.7,Vrundav Society Near Mahi Society Near Zila Sewa Sadan At Lunavada Taluka Lunawada District Panchmahal. Owned By Mr. Narendrakumar Nathabhai Prajapati and Ramanbhai Dhulabhai Prajapati. **Boundaries:** NORTH-Common plot, SOUTH-Property of manjulaben Dineshbhai Prajapati, EAST-Plot number 64 PAIKEY, WEST-Road

Date: 12.02.2026 **Authorised Officer**
Place: Modasa **Chief Manager, Union Bank Of India**

ICICI Bank

Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara – 390007, Gujarat

Corporate Office: ICICI Bank Towers, Bandra Kurla Complex, Bandra East, Mumbai – 400051, Maharashtra

Branch Relocation Notice

On Behalf of ICICI Bank Ltd., Visnagar Branch

Dear Customers,

We wish to inform you that with effect from March 30, 2026, we are relocating to a more convenient location. The address is as mentioned below:

New address: ICICI Bank Ltd., Ground Floor, R K Complex, Near Tirupati Township, Dharoi Colony Road, Visnagar, Dist.-Mahesana, Gujarat-384315.

There would be no change in your account numbers or the security items issued to you. Assuring you of the best services at all times.

Sincerely,
Branch Manager, Visnagar Branch

PUBLIC NOTICE

Maltiben Ramprakash Varma wanted to avail loan facility has reported to my client BANK. That original Registered Sale deed No. 5112/2014 & 6566/2014 as well as the receipt of registered sale deed no. 5112/2014 & 6566/2014 duly registered at the office of the sub-registrar Navsari have been misplaced or Lost, Details of the property is mentioned below

Property bearing Gamthan Land paiki Plot No. 3 & 4 bearing Gram Panchayat House No. 769/3 & 769/4 Situated Village Ugat, Tal. & Dist. Navsari.

Any person/Institution/Bank, etc, having Interest claim of objection in regard to the above-mentioned property / Documents may notify to the undersigned in writing along with true attested documents of claim within 5 Days from Publication of this Notice. If no claim is lodged my client Bank will accept the version of the aforesaid original document/security are lost or solemn declaration. And any claim objection if any thereafter will be treated as waived. Please Note.

Date : 18/02/2026
Block No.9, Amrut Nagar, Behind Budhiya Building, Mankodiya, Navsari - 396445. Mo.: 9825539479

Satish D. Sharma
Advocate

SBI

Small & Medium Enterprise City Credit Centre, 319-323, D- Wing, 3rd Floor, ITC Building, Majura Gate , Surat – 395002, E-mail – sbi.05020@sbi.co.in

POSSESSION NOTICE (For immovable Property)

Whereas, The undersigned being the Authorized Officer of the State Bank of India under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 19/11/2025 calling upon the Borrower M/s. Devi Value Addition (Proprietor: Smt. Sonalben Jitendra Kalsaria) to repay the amount mentioned in the notice being Rs.19,77,775.46 (Rupees Nineteen Lakhs Seventy Seven thousand Seven hundred Seventy Five paise Forty Six Only) and interest, legal charges and costs etc., within 60 days from the date of receipt of the said notice

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 13th February of the year 2026.

The Borrower / Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs.19,77,775.46 and further interest from 19/11/2025, costs, etc. thereon. Earlier issued 13(4) treats cancelled.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Movable Property

Owner of the Machines: Smt. Sonalben Jitendra Kalsaria. All rights title and interest in Hypothecation of Sewing Machines 43 & 1 Lock Machine Total number =44 (HSN CODE 8452)

Date : 13/02/2026 **Authorized Officer,**
Place : Surat **State Bank of India, SMECC (05020), Surat.**

Public Notice

Notice is hereby given to general public that my client Maheshbhai Dashrathbhai Prajapati Res. Ravechi Nagar, Deesa intends to create mortgage on his following properties in favour of Bank of Baroda Deesa Funvara branch as security against the financial facilities to be availed by him. (1) First Floor Shop No.44, Area 14.83 Sq. Mt. (159.57 Sq. Ft.) bearing R.S.No. 55p5p1, Sheet No.42 C.S.No.4831p N.A. commercial property situated in "Iscon Crystal" at. Nava Deesa, Ta. Deesa (2) Non Agricultural land bearing R.S.No.39/2AB, Sheet No.44, C.S.No.4059, Residential Plot No.B-7 Paiki, Area 61.15 Sq. Mt. (658.00 Sq. Ft.) and constructed house thereon. Out of aforesaid properties property no.1 was purchased by my client Maheshbhai Dashrathbhai Prajapati from Solanki Hemchandji Hathaji vide Reg. Sale Deed no. 2438 dtd.29/3/2024. Before it aforesaid property was purchased by Solanki Hemchandji Hathaji from M/s Iscon Crystal Developers through its POA Rameshkumar Raghurambhai Thakkar, Sanjaykumar Pravinchandra Morakhiya vide Reg. Sale. Deed no. 6060 dtd.19/10/2012 and aforesaid property no.2 was purchased by my client from Chlolamandalam Investment and finance company ltd. in auction vide Reg. Sale Deed No. 4100 dtd.30/5/2024. Out of aforesaid sale deeds the Previous Original Chain Link Title Deed i.e. Original Reg. Sale Deed no.6060, dtd.19/10/2012 along with its registration receipt is reported missing/lost. We are investigating the title of the owner of the captioned said properties. Any person whoever having any right, title, claim, share into/upon the said property by way of sale, inheritance, bequest, gift, exchange, mortgage, let, maintenance, easement, trust, possession or under agreement of sale power of attorney otherwise and/or of whatsoever nature are hereby required to inform the undersigned in writing along with the documentary evidence at the address mentioned below within 7 (Seven) days from the date of publication of this notice, failing which it shall be deemed that no individual person, bank, financial institution or anyone have any rights mentioned above over these properties and if have any rights then they have waived and given up such rights and the said owner/borrower shall proceed further to create the mortgage in favour of Bank of Baroda Deesa, without reference to such claims, if any received afterwards. Please note that.

Place:- Deesa
Date:-17/02/2026

Ramchandra S. Chhunchha, Advocate
First Floor, Mahavir Complex, Opp. Taluka Panchayat Office,
Deesa, Ta.Deesa, Dist. Banaskantha, Pin-385535 Mo.9998453278

PUBLIC NOTICE PRIOR TO ISSUE OF TITLE INVESTIGATION REPORT FOR THE PROPERTY SITUATED AT RUPAN, TALMANDAVI, DIST.SURAT.

That Rameshbhai Premji Patel (Padaliya) is the owner of property situated at Rupan, Tal. Mandavi, Dist. Surat, bearing plot no. 89, revenue survey no. 187/Paiki 1/B/89, admeasuring 89.25 sq.mtr. and Rupan Gram Panchayat House No. 400. I have to issue title investigation report for the said property.

It has came to the knowledge that registration fees paid receipt of registered sale deed bearing registration no. 1029 dated 16/10/2015 in favor of previous Rameshbhai Premjibhai Patel (Padaliya) bearing R R No. 2015117002236 is misplaced and lost.

Therefore if any person or institution has possession of the above referred original registration fees paid receipt R R No. 2015117002236 or any person or institution has any type of right, title or interest or having any claim in respect of above referred property by way of sale, exchange, mortgage, charge, gift, maintenance, inheritance, possessiom, lease, tenancy, sub tenancy, lien, license, hypothecation, transfer of title, howsoever, are hereby requested to make the same known to me in writing with legal proofs within 15 (fifteen) days of publication of this notice, failing which the claim or claims, if any of such person or institution will be considered to have been waived and/or abandoned and my client bank will mortgage the above referred property.

Date-18/02/2026
7, Subhlaxmi Row-House, Below Padmaba Rotary Hall,
Gandevi-Navsari Road, Rahej, Tal.Gandevi,
Dist. Navsari - 396360 (M) 9825864264 e-mail-tmvashi1969@gmail.com

Under the instructions
of my client,
Tushar Manharlal Vashi
Advocate

PUBLIC NOTICE

That the owner of the property bearing **Building D of Plot No. 7, 31,32,6,30, 5, 7 & 4 of revenue survey no. 444, 445 paiki, 438 paiki, 444 paiki, T.P. Scheme No. 3, Final Plot no. 331, 199,332, 198, 333 paiki 333-A nad 333-B, 334, it's city survey no. 5099, 5089, 5098, 5088, 5097, 5087, 5096 at moje village Katargam , Sub Dist. Surat City, Dist. Surat** offered the said property as security to my **client Bank and declared** that the below mention Original Sale Deed and its registration fee receipt were lost by him and owner of the said property has asked for title clearance report from us.

Reg. No. 2810 on dtd.24/11/1939	Original Sale deed and its registration receipt
Reg.No.2693 on dtd. 03/10/1968	Original Sale deed and its registration receipt
Reg. No. 1426 on dtd.16/07/1957	Original Sale deed and its registration receipt
Reg.No. 3320 on dtd 27/11/1967	Original Sale deed and its registration receipt
Re. No. 2014 on dtd 04/07/1968	Original Registration Receipt of sale deed
Reg.No. 1496 on dtd. 29/07/1961	Original Registration Receipt of sale deed
Reg. No. 2113 on dtd 08/03/1985	Original Registration Receipt of sale deed
Reg.No.316 on dtd 28/02/1959	Original Sale deed and its registration receipt
Reg.No.2431 on dtd 15/05/1971	Original Sale deed and its registration receipt
Reg.No.161 on dtd 16/01/1969	Original Sale deed and its registration receipt
Reg.No.6952 on dtd 29/09/1981	Original Sale deed and its registration receipt
Reg.No.1864 on dtd.03/04/1982	Original Registration Receipt of sale deed

Therefore if any person, Bank or Financial institute has any interest in the said property, contact me at my address mentioned herein below within 7 days of publication of this notice with all relevant documents. Upon expiration of the notice period I will issue title clearance report for the said property and my client bank will create charge over the said property and there will be first charge of my client over the said property and afterwards that No rights/Claim/Objection will be entertained.

Address : 304, Proton Plus,
Above Croma Showroom, Adajan,
Surat. (Mobile) 99250-36669

SHRUNGI DESAI
SANJAY J.MITHAIWALA
Advocates

PUBLIC NOTICE

We inform the public that Advocate Vijit N. Gandhi resident of Dahod in the name of our client **Kailashbhai Kanubhai Panchal** Residing at Villege:Ablod, Ta.Garbada,Dist.Dahod and property situated at **village R.S.No - 505/A/2,C.S.No.8261 paiki Plot No. 59 paiki west side 52.26 sq.ft.** open land has been purchased from Ratansingh punjabhai Jadav vide Document No. 1261/2005 dated 19/07/2005 in name of Kanubhai Maganbhai Panchal. Original document No. 11261/2005 dated 19/07/2005 has been missing while went for zerox from Prasaran Nagar to Dahod Nagar palika. Which we did not find while searching. About that we have taken a lost certificate from Dahod Town A.Div. Police Station,Dahod. It is requested to return the documents or any other papers or documents related to land/propery with any organization or banks or government semi-government offices and other persons or institutions within 15 days. If the original document is not returned **within 15 days** to any institutions or bank or government semi-government office or other person or entity, the duplicate document will be taken from the sub registrar office and the duplicate document will be considered as original Document.

Date : 14/02/2026 **Advocate Vijit N Gandhi**
Place : Dahod **Mo.7016740375**

ગુજરાત ગ્રામીણ બેંક
GUJARAT GRAMIN BANK
Scheduled Bank Owned by Government

Regional Office - Surendranagar
1st Floor, Rudrax complex, Opp. New Adge Industries, Wadhwan Road, Surendranagar - 363 001.

REGARDING THE RELOCATION OF WADHWAN BRANCH

IMPORTANT NOTICE TO OUR VALUED CUSTOMERS

Based on this notification, all the valued customers of **Gujarat Gramin Bank (formerly Saurashtra Gramin Bank), Wadhwan Branch** are hereby informed that From **Dt. 23.02.2026,** the Branch will provide banking services at its **New Address : Opp. Government Hospital, Khandipole, Near Sompura Vadi, Wadhwan City - 363 030.**

Therefore, customers are requested to visit the new place of service as the Relocated Branch will operate all types of banking services from the above premises with effect from **23.02.2026.**

We would also like to inform all the Locker Holders of our **Wadhwan Branch** that due care will be taken while shifting the lockers to the proposed location. However, if any customer having locker facility wishes to take possession of the item kept in the locker before shifting the locker to the proposed location and to deposit it again after shifting the locker, So we request them to do so immediately but at the latest by **04.00 PM on 21.02.2026.**

We apologize for the inconvenience caused to you in this regard and assure you of the best services at all times.

Date : 18.02.2026 **Regional Manager**
Place: Surendranagar **Gujarat Gramin Bank, Surendranagar Region**

पंजाब नैशनल बैंक ...भरोसे का प्रतीक ! punjab national bank ...the name you can BANK upon !

ARMB SURAT :1st Floor, Meghani Tower, Station Road, Surat, 395003 email: cs8323@pnb.bank.in

POSSESSION NOTICE [Rule 8 (1)] (For immovable property)

Whereas,the undersigned being the Authorized Officer of the **Punjab National Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **25.11.2025** calling upon the borrowers/mortgagor **Sh. RAJESH SHANKARLAL VAIDYA and GEETA RAJESH VAIDYA(Borrowers) and Sh. VIPULBHAI P SAVALIYA (Guarantor)** to repay the amount mentioned in the notice being **Rs. 25,69,392.72 (Rupees Twenty-Five Lakhs Sixty-Nine Thousand Three Hundred Ninety-Two And Paise Seventy-Two)** as on **31.10.2025** and further interest with monthly rest and other charges and expenses within 60 days from the date of notice/date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **16th FEBRUARY of the year 2026.**

The Borrowers/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an aggregate amount of **Rs. 26,40,693.71 (Rupees Twenty-Six Lakhs Forty Thousand Six Hundred Ninety-Three And Paise Seventy-One)** as on **31.01.2026** and further interest and charges thereon.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Description of the Property/(S)

All that right and interest in the property bearing **FLAT NO A-903**, admeasuring built up area 1147 Sq. Feet i.e. equivalent to 106.56 Sq. Mtrs. on the Ninth floor of the **Block No 'A'**, together with proportionate undivided share in the land underneath the said building, with all kinds of appurtenances pertaining thereto of the housing complex known and named as **"SHILALEKH"** constructed and situated on the land bearing Final Plot No 92 of T P Scheme No 31 (Adajan); Revenue Survey No 694/1 of Moje Village Adajan City Surat, Old Taluka City – Choryasi and New Taluka – Adajan; District Surat, standing in the name of (1) Rajesh Shankarlal Vaidya (2) Geeta Rajesh Vaidya.**Boundaries:= East:** Open Space, **West:** Adj Common Passage / Lift, **North:** Open Space / Road, **South:** Adj Flat No A/904.

Date : 16.02.2026 | Place : Surat **Authorised Officer, Punjab National Bank**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Ring Road Branch :
First Floor, Shaneshwar Complex, Opp. Balaji Hall,
150 Ft. Ring Road, Rajkot - 360004

APPENDIX IV [See Rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of **Bank of Baroda** under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice Dated **18.07.2025** calling upon the borrower **Mr. Nilesh Lalithbhai Saholia, Mrs. Pinal Nileshbhai Saholia and Mr. Lalithbhai Kalayanjibhai Saholia** having Residential/Registered Address as under : 1. Flat No. D - 606, RMC Central Zone-2, Chatrapathi Shivaji Township, Near Rail Nagar, Rajkot - 360005. 2. Keshav Apartment Flat No. 202, Hathikhana Street No. 01, Near Shilpa Life Style, Palace Road, Rajkot - 360001, Presently in Rajkot in the State of Gujarat to repay the amount mentioned in the notices aggregating **Rs. 14,47,044.86/- (Rupees Fourteen Lakh Forty Seven Thousand Forty Four and Paisa Eighty Six Only)** + unapplied Interest and other charges as on 10.07.2025 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment with less recovery within 60 days from receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 of the said Act on this the **14th day of month February of the year 2026.**

The Borrower / Partners / Guarantors / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the **Bank of Baroda** for an amount of **Rs. 14,47,044.86/- (Rupees Fourteen Lakh Forty Seven Thousand Forty Four and Paisa Eighty Six Only)**+ unapplied Interest and other charges as on 10.07.2025 and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment with less recovery if any.

The Borrower's attention is invited to the provisions of sub- section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE / MOVABLE PROPERTY

All the Pieces and Parcel of Residential Flat No. D - 606, Carpet Area Measuring 45.00 Sq. Meter on 6th Floor of Building D under LIG Scheme, R. S. No. 620 Paiki, 621, 622, Paiki, T.P.S. No. 24, F. P. No. 15/A, Chhatrapati Shivaji Township, Rajkot, Being Survey No. 620 Paiki, 621, 622 Paiki in the name of **Mr. Nilesh Lalithbhai Saholia and Mrs. Pinal Nileshbhai Saholia. Boundaries of the Property as under : North :** Open, **South :** Flat No. 605, **East :** Lobby, **West :** Open.

Date : 14.02.2026, **Chief Manager & Authorised Officer,**
Place : Rajkot **Bank of Baroda**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR RAJESHWARI COTSPIN LIMITED OPERATING IN TEXTILES SECTOR AT DHARISANA, DAHEGAM, DIST GANDHINAGAR

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	RAJESHWARI COTSPIN LIMITED AAGCR2695M CIN: U17200GJ2013PLC073545
2	Address of the registered office	A5, Shilpgram Siddhi Bunglow, Opp. Rajbhavan Bunglow,Nr Suryam Flora, Nikol, Ahmedabad – 382350
3	URL of website	No Website of the Corporate Debtor
4	Details of place where majority of fixed assets are located	Survey No. 874, At- Dharisana Village, Dahegam- Rakhiyal Road, Ta. Dahegam , Dist. Gandhinagar- 382315
5	Installed capacity of main products/services	The Company was engaged in Manufacturing and distribution of Yarn, fiber, fabrics, cotton, synthetics etc.
6	Quantity and value of main products/ services sold in last financial year	As per last Audited Financial Statements available for the F.Y. 2023-24 Value in Rs. 74,15,21,091 /-
7	Number of employees/ workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	Available information will be shared upon upon receiving a request at cirp.rajeshwaricotspin@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending a request at cirp.rajeshwaricotspin@gmail.com
10.	Last date for receipt of expression of interest	05/03/2026
11.	Date of issue of provisional list of prospective resolution applicants	10/03/2026
12.	Last date for submission of objections to provisional list	15/03/2026
13.	Date of issue of final list of prospective resolution applicants	20/03/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25/03/2026
15.	Last date for submission of resolution plans	25/04/2026
16.	Process email id to submit EOI	cirp.rajeshwaricotspin@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Small Enterprise/ MSME Reg No: UDYAM-GJ-01-0028514

Note : The above information is provided from the details provided by the Suspended Board of Directors.

Sd/-
Mr. Rahul Nareshbhai Shah
Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 30.06.2026
20 Sudershan Society, Part 2, Naranpura, Ahmedabad

Date: 18.02.2026
Place: Ahmedabad

કેમિકલ-ઓઇલમાં લાગેલી આગે વિકરાળ સ્વરૂપ ધારણ કરતા બે કિ.મી. દૂર ધુમાડા જોવા મળ્યા

પીપળજ રોડ પર કેમિકલ-ઓઇલની કંપનીમાં મોટી આગ, બેરલોમાં બ્લાસ્ટના પગલે બ્રિગેડ કોલ જાહેર

ફાયરની ૨૮ ગાડી સ્થળ પર પહોંચી, આગના પગલે આસપાસના લોકોમાં ભયનો માહોલ

[illegible]

લાભાર્થીઓ મકાન ભાડે આપી કમાણી કરવા લાગ્યા

સાયન્સ સિટી રોડ પરના સરકારી આવાસમાં ચાલતા બે PG પકડાયા

દિવસનું એક થી ત્રણ હજાર સુધીનું ભાડું વસૂલાતું હતું

[illegible]

સુરતમાં ૫૭૫ કરોડના સોના-ચાંદીનું બિલ વિના વેચાણ કરનારની DGGI દ્વારા ધરપકડ

[illegible]

સાંધાના દર્દની બેજોડ દવા
ડો. ઓર્થો
Ayurvedic Oil, Capsules, Spray & Ointment
Dr. Ortho
20% EXTRA
8 ગુણકારી આયુર્વેદિક તેલોથી બનેલ ડો. ઓર્થો તેલ સાંધાના દર્દને જડથી ઓછું કરવામાં વિશેષ સહાયતા કરે છે. માત્ર 8-10 મિલી દિવસમાં ફક્ત એક કે બે વાર હલકા હાથે પીડિત અંગ પર માલિશ કરો.
મળતા-મળતા નામ, જાહેરાતથી સાવધાન
Clinically Tested*
Helpful Ayurvedic Medicine for Knee Pain, Shoulder Pain, Neck Pain, Back Pain, Wrist Pain, etc.

રાયપુરમાંથી મધ્યપ્રદેશથી આવેલા ૯૦ હજારના એમડી ડ્રગ્સના જથ્થા સાથે એકની ધરપકડઃ બે ફરાર

જમાલપુરના ફૈઝાન અને MPના મેહરબાનની શોધખોળ શરૂ

[illegible]

વિવિધ સ્પોર્ટ્સ એક્ટિવીટી માટે સરકારમાં દરખાસ્ત કરી હતી

યુનિવર્સિટીમાં હોકી ગ્રાઉન્ડ સહિતની વધુ સ્પોર્ટ્સ ફેસિલિટી ઊભી કરવાના એંધાણ

વર્લ્ડ ગેમ્સમાં યુનિવર્સિટીને હોસ્ટ બનાવવાની પણ વિચારણા

[illegible]

બાબરાના ગરણી ગામે મકાનમાં ભેદી ધડાકો, સ્લેબ ધરાશાયી

[illegible]

ICICI Bank

[illegible]

પશ્ચિમ રેલવે - વડોદરા મંડળ

[illegible]

ભારત સરકાર

[illegible]

નવી દિલ્હી

[illegible]

CBC 03112/12/0019/2526

સાર્વજનિક જાહેરાત

[illegible]

શ્રી સાબરકાંઠા જીલ્લા સહકારી દૂધ ઉત્પાદક સંઘ લિ.

ટેન્ડર નોટીસ

[illegible]

SBI ભારતીય સ્ટેટ બેંક

[illegible]

કેનરા બેંક Canara Bank

[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
MAHINDRA BOLERO	GJ 01 RP 7988	[illegible]	[illegible]	[illegible]

[illegible]

અમદાવાદ જિલ્લા સહકારી દૂધ ઉત્પાદક સંઘ લિ. (ઉત્તમ ડેરી)

ટેન્ડર નોટીસ

[illegible]

રાજશ્રી 200
પ્રથમ પુરસ્કાર
₹75 લાખ

MODI SCHOOL
Rajkot(Regular+Boarding), Jamnagar
JEE MAIN-2026 (January Attempt)
गुजरात में श्रेष्ठ परिणाम की पहचान है मोदी स्कूल
Eng. Med. TOPPER
99.99 PR
Jagrut Modi
Guj. Med. TOPPER
99.98 PR
મોહરાજસિંહ જાડેજા
Result Analysis
99.00+ PR ▸ 63
98.00+ PR ▸ 104
95.00+ PR ▸ 232
99.90+ PR ▸ 12 Students
ગુજરાતમાં સૌથી વધુ
Rajkot Branch 70690 05242
Boarding Branch 70690 05288
Jamnagar Branch 70697 80808

વર્ષોથી મહાપાલિકા તંત્રને એજન્સીએ ઉંઠા જ ભણાવ્યા છતા તેના પ્રત્યે કુણુ વલણ

વેસ્ટ ટુ એનર્જી પ્રોજેક્ટમાં કોણીએ ગોળ : ૯ વર્ષે નહીં થયેલો પ્રોજેક્ટ ૮ મહિનામાં કરાશે

કાવડીયાનો પ્રભાવ : કરોડોના પ્રોજેક્ટ છતા તંત્રવાહકોનુ એજન્સીઓ માનતી નથી

[illegible]

કમિશનર, ડે. કમિશનર સમક્ષ એજન્સીએ ફરી વખત ચાંદ દેખાડ્યો

[illegible]

બ્લેક લીસ્ટમાંથી બહાર નિકળવા એજન્સીએ મહાપાલિકા તંત્રને શુ - શું બાંહેધરી આપી ?

- [illegible]
- [illegible]
- [illegible]
- [illegible]

મહાપાલિકા તંત્રએ એજન્સી સમક્ષ શું મુકી છે શરતો ?

- [illegible]
- [illegible]
- [illegible]
- [illegible]
- [illegible]

ઈન્દીરાનગર વિસ્તારનો એક વીડિયો વાયરલ થયો હતો

કેમીકલયુક્ત દેશીદારૂના વેંચાણને લઈ નશેડીઓ બિમારીના ભરડામાં

દલીત આગેવાનોની દારૂનું વેંચાણ બંધ કરાવવા રજૂઆત

[illegible]

પરોપકાર સાથે મોરારીબાપુના જન્મ દિવસની ઉજવણી

[illegible]

નિર્ભય અને પારદર્શક બોર્ડ પરીક્ષાઓ માટે તંત્ર સજ્જ ભાવનગર-તળાજા ખાતે સંચાલકોની માર્ગદર્શક બેઠક

[illegible]

રાજકોટમાં BRTSએ ૩૦ દિવસ ફ્રી સુવિધા કરી હતી, તો ભાવનગરમાં બે પાંચ દિવસ ફ્રી સેવા કરો

સિટીબસમાં રૂટની ડિસ્પ્લે અંગ્રેજીમાંથી ગુજરાતીમાં કરાઈ : મુસાફરોનો ધસારો

દૈનિક ૬૬૦૦થી વધુ મુસાફરો સાથે ટીકિટની આવક એક લાખ રૂપિયાને આંબવા આવી

[illegible]

ભાવનગર-અમદાવાદ હાઈવે ઉપર આવેલ રેલ્વે ફાટક સમારકામ માટે

૧૮ ફેબ્રુઆરીના રોજ રાત્રીના ૧૨ થી સવારના ૬ વાગ્યા સુધી બંધ રહેશે

[illegible]

રમઝાન માસ દરમિયાન ટ્રાફિક નિયંત્રણ અંગેનું જાહેરનામું બહાર પાડતાં અધિક જિલ્લા મેજિસ્ટ્રેટ

[illegible]

SBI ભારતીય સ્ટેટ બેંક
[illegible]

[illegible]

GUJARAT COUNCIL ON SCIENCE & TECHNOLOGY
Department of Science & Technology, Govt of Gujarat
[illegible]
Tender for Operation of
Cafeteria & Souvenir Shop at Tropic of Cancer Science Park,
Vill.Salal, Tal.Prantij, Sabarkantha
[illegible]
Member Secretary, GUJCOST
Investing in Science: Investing in the Future!
INF/2587/2025-26

ગુજરાત જળ સંપત્તિ વિકાસ નિગમ લીમીટેડ, ગાંધીનગર
ઓનલાઈન જાહેર નિવિદા નં ૦૬ સને : ૨૦૨૫-૨૬
[illegible]
www.statetenders.gujarat.gov.in & www.gwrdc.gujarat.govt.in &
www.tender.nprocure.com પર જોઈ શકાશે.
[illegible]

[illegible]

ઓનલાઈન જાહેર નિવિદા - ૧૫૫ (૨૦૨૫-૨૬)
પ્રોજેક્ટ ઇમ્પ્લીમેન્ટેશન યુનીટ, ગાંધીનગર
(આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ)
[illegible]

પશ્ચિમ રેલવે
[illegible]

પશ્ચિમ રેલવે
[illegible]

[illegible]

[illegible]

વાહનોમાંથી એલઈડી લાઈટ કઢાવવા સાથે બ્લેક ફિલ્મ ઉતારાઈ

લોકજાગૃતિની સાથે સાવચેતી તેમજ સલામતીથી અકસ્માતો નિવારી શકાય

નખત્રાણા પોલીસ દ્વારા વાહનોમાં રેડિયમ રિફ્લેક્ટર લગાવાયા

નખત્રાણા (કચ્છ) : (પ્રતિનિધિ)

નખત્રાણામાં અકસ્માત નિવારવા માટે પોલીસ દ્વારા વાહનોમાં રેડિયમ રિફ્લેક્ટર લગાવવામાં આવ્યા હતા. [illegible]

[illegible]

[illegible]

સ્પર્ધામાં ભાગ લેવા ઈચ્છુક ઉમેદવારો પાસેથી અરજીઓ મંગાવાઈ

૧૫થી ૨૯ વર્ષના યુવક-યુવતીઓ માટે યૂથ એસેમ્બલી કાર્યક્રમ યોજાશે

યુવાનોમાં રાષ્ટ્ર નિર્માણ તથા લોકશાહીના ગુણ વિકસાવવાનો કરાયો પ્રયાસ

ભુજ : (પ્રતિનિધિ)

ગાંધીનગરના યુવક સેવા અને સાંસ્કૃતિક પ્રવૃત્તિઓના વિભાગના કમિશનર પ્રેરિત જિલ્લા યુવા અને સાંસ્કૃતિક પ્રવૃત્તિઓની કચેરી, ભુજ દ્વારા ૧૫થી ૨૯ વર્ષના યુવક-યુવતીઓ માટે યૂથ એસેમ્બલી કાર્યક્રમ ૨૦૨૫-૨૬નું આયોજન કરાયું છે.

ગુજરાતના યુવક-યુવતીઓમાં લોકશાહી શાસન વ્યવસ્થાના મૂલ્ય [illegible] ૧૮૨ [illegible] ૧૫થી ૨૯ વર્ષના યુવક-યુવતીઓ માટે યૂથ એસેમ્બલી કાર્યક્રમ ૨૦૨૫-૨૬ યોજાશે. આ સ્પર્ધામાં ભાગ લેવા ઈચ્છુક ઉમેદવારો પાસેથી અરજીઓ મંગાવવામાં આવે છે. ચાલુ વર્ષે ૨૦૨૫-૨૬માં રાજ્યમાં યોજાનારા કાર્યક્રમમાં જે યુવક-યુવતીઓ ભાગ લેવા ઈચ્છતા હોય તેમણે પોતાની અરજી જિલ્લા યુવા અને સાંસ્કૃતિક પ્રવૃત્તિઓની કચેરી, બ્લોક નં. ૪૧૧, ત્રીજો માળ, બહુમાળી ભવન ભુજ ખાતે તા.૨૭-૦૨-૨૦૨૬ સુધીમાં મોકલી આપવાની રહેશે તેવું જિલ્લા યુવા વિકાસ અધિકારી દ્વારા જણાવાયું હતું. [illegible]

માનકુવા પોલીસે બાઈક શોધી માલિકને સુપરત કર્યું

ભુજ : (પ્રતિનિધિ)

માનકુવા પોલીસે [illegible] પોલીસ ઈન્સ્પેક્ટર એ.એમ. [illegible] એ.પી. જાડેજા [illegible] એ.એસ.આઈ. [illegible] પોલીસ હેડ કોન્સ્ટેબલ [illegible] જોડાયા હતા.

કચ્છની મરણનોંધ

■ ભુજ : [illegible]

■ ભુજ : [illegible]

■ માંડવી : [illegible]

■ દ્રાદી (તા. માંડવી) : [illegible]

■ [illegible] (તા.માંડવી) : [illegible]

મરણનોંધ મોકલવા માટેના વોટ્સએપ નંબર : ૭૫૭૫૦ ૦૨૪૭૩

તંત્રની કાર્યવાહીથી ખનિજ ચોરી કરતાં તત્ત્વોમાં ફફડાટ ફેલાયો

ખાવડામાં ગેરકાયદે ખનિજ પરિવહન કરતી આઠ ટ્રકો સામે તંત્રની કાર્યવાહી

મોરમ, રેતી અને લાઈમસ્ટોનનું ગેરકાયદેસર પરિવહન કરવામાં આવતું હતું

ભુજ : (પ્રતિનિધિ)

કચ્છ જિલ્લામાં બેફામ બનેલી ખનિજ ચોરીને નાથવા માટે ખાણ ખનિજ વિભાગે કમર કસી લીધી છે. [illegible] ૮ ટ્રકો [illegible]

[illegible] જિલ્લા કલેક્ટર આનંદ પટેલના માર્ગદર્શન અને સૂચનાથી પશ્ચિમ કચ્છ ખાણ ખનિજ વિભાગના [illegible] ગેરકાયદેસર ખનિજ પરિવહન કરતી ટ્રકો સામે કાર્યવાહી કરવામાં આવી હતી. આ દરોડામાં ગેરકાયદેસર મોરમ, રેતી અને લાઈમસ્ટોન ખનિજનું પરિવહન કરતી ૮ ટ્રકો ઝડપાઈ હતી.

જેમાં ૩ ટ્રકો ઓવરલોડ હતી જ્યારે ૫ ટ્રકમાં રોયલ્ટી પાસ પરમિટ વિના ખનિજનું પરિવહન કરવામાં આવતું હતું. [illegible]

પેટ્રોલિંગ દરમિયાન બાતમીના આધારે હાથ લાગ્યા

માનકુવામાં વથાણ ચોકમાં જુગાર રમતા ત્રણ ઈસમોને પકડી પાડ્યા

ગંજીપાનાની હારે ચડેલા ત્રણેય આરોપીઓનો ઈતિહાસ ગુનાહિત

ભુજ : (પ્રતિનિધિ)

ભુજ તાલુકાના માનકુવામાં પોલીસે બાતમીના આધારે મંગળવારે કુલ ૩૦,૩૦૦ના મુદ્દામાલ સાથે ૩ આરોપીઓને પકડી પાડ્યા હતા.

માનકુવા પોલીસ સ્ટેશનના ઈન્ચાર્જ પોલીસ ઈન્સ્પેક્ટર એ.એમ. [illegible] પોલીસ હેડ કોન્સ્ટેબલ વિનોદકુમાર [illegible] બાતમીના આધારે કાર્યવાહી થઈ હતી. [illegible] ૧૦,૩૦૦ રોકડ, ૨૦,૦૦૦ના મોબાઈલ સહિત રૂપિયા ૩૦,૩૦૦નો મુદ્દામાલ પકડાયો હતો. [illegible]

[illegible]

ઇચ્છુકોએ તા.૨૭/૨ સુધીમાં નિયત નમૂનામાં અરજી કરવી રાપર તાલુકાની ૮ પ્રા. શાળાનાં મ.ભો. કેન્દ્રના સંચાલકો નીમાશે

ભુજ : (પ્રતિનિધિ)

[illegible]

અબડાસાના સુથરી ગામમાં ચોરીનો શક રાખીને ખેડૂત પર હુમલો કરાયો

ખેડૂત પોતાની વાડીએથી બીજી વાડીએ જતા હતા

ભુજ : (પ્રતિનિધિ)

અબડાસા તાલુકાના સુથરીમાં [illegible]

[illegible]

હવામાન

સ્થળ	મહત્તમ	લઘુત્તમ
ભુજ	૩૩.૦	૨૪.૫
નલિયા	૩૧.૪	૨૪.૮
કંડલા	૩૩.૨	૨૫.૫
અંજાર	૩૪.૭	૨૪.૯

આજનું પંચાંગ

[illegible]

	સૂર્યોદય	સૂર્યાસ્ત	[illegible]	[illegible]
ભુજ :	[illegible]	૭-૨૩	૮-૫૧	૧૮-૪૮

દિવસનાં ચોઘડિયાં

[illegible]

રાત્રિનાં ચોઘડિયાં

[illegible]

[illegible]

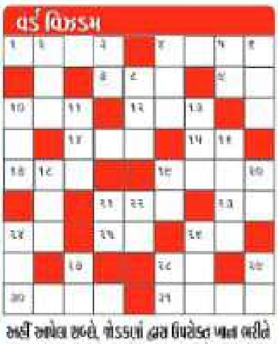
[illegible]

આજની રાશિ

[illegible]

મેષ અ.લ.ઈ.	[illegible]
વૃષભ બ.વ.ઉ.	[illegible]
મિથુન ક.છ.ઘ.	[illegible]
કર્ક ડ.હ.	[illegible]
સિંહ મ.ટ.	[illegible]
કન્યા પ.ઠ.ણ.	[illegible]
તુલા ર.ત.	[illegible]
વૃશ્ચિક ન.ય.	[illegible]
ધન ભ.ધ.ફ.ઢ.	[illegible]
મકર ખ.જ.	[illegible]
કુંભ ગ.શ.સ.	[illegible]
મીન દ.ચ.ઝ.થ.	[illegible]

વર્ડ વિઝડમ



અહીં આપેલ શબ્દો, જોડકણાં દ્વારા ઉપરોક્ત ખાના ભરીને તમારું શબ્દ ભંડોળ વધારો. તમારી વિચારશક્તિ વધારો.

[illegible]

આડી ચાવી

[illegible]

ઊભી ચાવી

[illegible]

સુડોકુ 6129

૮		૪				૭		
	૯		૮			૩		
				૫		૪	૨	૮
	૩	૫	૧	૨	૬	૯		
૭								૬
		૯	૪	૭	૮	૫	૩	
૧	૫	૮		૬				
		૬			૯		૧	
		૩				૬		૫

સુડોકુ 6127નો ઉકેલ

૨	૫	૧	૪	૭	૬	૮	૩	૯
૩	૯	૬	૨	૫	૮	૭	૪	૧
૭	૪	૮	૧	૩	૯	૨	૬	૫
૯	૬	૨	૩	૧	૪	૫	૭	૮
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[illegible]

This newspaper is published by Mr. Jayesh Thakrar from The Sandesh Limited, Godown No.3, Gujarat State Warehousing Corporation, Near Atmaram Circle & Bajaj Show Room, Bhuj Madhapar Road, Bhuj-370001 (Gujarat) on behalf of The Sandesh Limited, edited by Mr. Jayesh Thakrar and printed by Mr. Jayesh Thakrar at The Sandesh Limited, Godown No.3, Gujarat State Warehousing Corporation, Near Atmaram Circle & Bajaj Show Room, Bhuj Madhapar Road, Bhuj-370001 (Gujarat).

મૃત્યુ નોંધ

[illegible]

ભારતના કારીગરો અને શિલ્પકારોના વારસાનું પ્રદર્શન
આજથી પ્રારંભ
પીએમ વિશ્વકર્મા હાટ 2026
આત્મનિર્ભર ભારત
પ્રદર્શન

CBC 41103/11/0012/2526

[illegible]

રાજકોટ : [illegible]

રાજકોટ : [illegible]

મોરબી : [illegible]

રાજકોટ : [illegible]

કિસાનપરા, જાગનાથ વિસ્તારમાં સર્વેલન્સ ચેકિંગ

ફૂડ વિભાગે ૩ પેઢીઓની ચકાસણીમાં પેકેજ્ડ ડ્રિંકિંગ વોટરના ૬ નમૂના લીધા

(રાજકોટ)

રાજકોટ મહાનગરપાલિકાના ફૂડ વિભાગ દ્વારા સર્વેલન્સ ચેકિંગ [illegible] ૩ પેઢીઓની ચકાસણી કરી પેકેજ્ડ ડ્રિંકિંગ વોટરના કુલ ૬ નમૂના લેવામાં આવ્યા હતા.

[illegible]

સંદેશ ક્લાસિફાઈડ

નોકરીવિષયક | પ્રોપર્ટીવિષયક | લગ્નવિષયક | યાત્રાપ્રવાસ | શૈક્ષણિક
| વાહનબજાર | ધંધાદારી | વ્યવસાયલક્ષી | જ્યોતિષ | વિવિધ | અન્ય |

કોમ્પ્યુટર

ઘર બેઠા Online Offline Google Work [illegible] 97235 95596

ઓફિસ સ્ટાફ

[illegible] 01348/ 90334 06768

ટ્રાવેલ એન્ડ ટૂર

[illegible] 99246 43301

[illegible] 87350 61001

[illegible] 94272 42820

[illegible] 97257 85727

[illegible] 70694 24588

[illegible] 98254 04512

[illegible] 81285 58145

સંદેશ લગ્ન વિષયક

ઓલ ગુજરાત રૂ.30 પ્રતિ શબ્દ

[illegible]

અગત્યનું સૂચન

[illegible]

હવે જાહેરાત આપવી તદ્દન સરળ

- [illegible]
- [illegible]
- [illegible] QR Code [illegible]
- [illegible]

WHATSAPP HERE TO SEND YOUR CONTENT 99099 85637

[illegible]

સંદેશ

SCAN HERE TO PAY

Bank of Baroda

[illegible]

[illegible]

આજનું પંચાંગ

સૂર્યોદય [illegible]

દિવસનાં ચોઘડિયાં
૧. લાભ, ૨. અમૃત, ૩. કાળ, ૪. શુભ, ૫. રોગ, ૬. ઉદ્વેગ, ૭. ચલ, ૮. લાભ.

રાત્રિનાં ચોઘડિયાં
૧. ઉદ્વેગ, ૨. શુભ, ૩. અમૃત, ૪. ચલ, ૫. રોગ, ૬. કાળ, ૭. લાભ, ૮. ઉદ્વેગ.

વિક્રમ સંવત : ૨૦૮૨. [illegible]

આજની રાશિ

મેષ અ.લ.ઈ. [illegible]

વૃષભ બ.વ.ઉ. [illegible]

મિથુન ક.છ.ઘ. [illegible]

કર્ક ડ.હ. [illegible]

સિંહ મ.ટ. [illegible]

કન્યા પ.ઠ.ણ. [illegible]

તુલા ર.ત. [illegible]

વૃશ્ચિક ન.ય. [illegible]

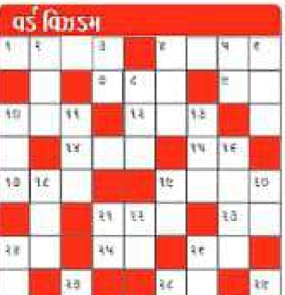
ધન ભ.ધ.ફ.ઢ. [illegible]

મકર ખ.જ. [illegible]

કુંભ ગ.શ.સ. [illegible]

મીન દ.ચ.ઝ.થ. [illegible]

વર્ડ વિઝડમ



અહીં આપેલા શબ્દો, જોડકણાં દ્વારા ઉપરોક્ત ખાના ભરીને તમારું શબ્દ ભંડોળ વધારો. તમારી વિચારશક્તિ વધારો.

[illegible]

સુડોકુ 6129

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સુડોકુ 6127નો ઉકેલ

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[illegible]

આડી ચાવી

[illegible]

ઊભી ચાવી

[illegible]

ચૂંટણી પંચે આખરી મતદાર યાદી પ્રસિદ્ધ કરી

એસઆઈઆર : ગુજરાતમાં ૪.૪૦ કરોડ મતદાર નોંધાયા, ૩.૯૫ લાખ નામો કમી

સાડા ત્રણ માસની માથાપચ્ચી બાદ ૯.૫૬ લાખ મતદારો ઉમેરાયા

(અમદાવાદ)

ગુજરાતમાં મતદાર યાદી ખાસ સઘન સુધારણા ઝુંબેશ (એસઆઈઆર) પ્રક્રિયા પૂર્ણ કરવામાં આવી છે. સાડા ત્રણ મહિના જેટલા સમય સુધી ચાલેલી આ કામગીરી બાદ કેન્દ્રીય ચૂંટણી પંચના ગુજરાત એકમે મંગળવારે આખરી મતદાર યાદી પ્રસિદ્ધ કરી છે. મુસદ્દા મતદાર યાદી પ્રસિદ્ધ થયા પહેલાં ગુજરાતમાં કુલ ૫,૦૮,૪૩,૪૩૬ મતદારો નોંધાયા હતા, મુસદ્દા મતદાર યાદી પ્રસિદ્ધ થયા બાદ કુલ મતદારોની સંખ્યા ૪,૩૪,૭૦,૧૦૯ હતી અને આખરી મતદાર યાદીમાં ૪,૪૦,૩૦,૭૨૫ મતદારોના નામ રહ્યા છે. મુસદ્દા મતદાર યાદીની પ્રસિદ્ધિ બાદ ૯.૫૬ લાખ મતદારોનો ઉમેરો થયો છે જ્યારે ૩.૯૫ લાખ નામો કમી કરાયા છે. આ રીતે જોઈએ તો ૫.૬૦ લાખ મતદારોનો વધારો આખરી મતદાર યાદીમાં થયો છે.

ચૂંટણી પંચનું કહેવું છે કે, એસઆઈઆર [illegible]

આખરી મતદાર યાદીમાં નામ ન હોય તો દાખલ કરાવવા અરજી કરી શકાશે

[illegible]

રાજ્યના વિવિધ જિલ્લામાં મતદારો	જિલ્લો	ઉમેરાયા	કમી થયા
	અમદાવાદ	૧,૫૩,૨૩૪	૩૭,૬૧૭
	સુરત	૧,૦૧,૫૭૮	૮૫,૭૩૪
	રાજકોટ	૫૩,૫૧૪	૨૭,૦૮૬
	વડોદરા	૪૩,૦૭૦	૧૨,૧૮૦

[illegible]

૬૨ લાખ બોગસ મતદારોનો દાવો હતો, SIRમાં ૬૮ લાખથી વધુ બોગસ નીકળ્યા

[illegible]

રાજશ્રી 200
સરકારી લોટરી
પ્રથમ પુરસ્કાર
₹75 લાખ
ટિકિટ ₹200/-
ડ્રો તારીખ : 19.02.2026
[illegible]
79018-77513, 90000-97888

ટાઇટલ ક્લીયરન્સ અંગેની જાહેર નોટીસ

[illegible]

ભાર્ગવ કે. ભેડા
એડવોકેટ

-:: મિલ્કતના ટાઇટલ ક્લીયરન્સ અંગેની જાહેર નોટીસ ::-

[illegible]

સુજીત બી. રામોલીયા
એડવોકેટ એન્ડ નોટરી

જાહેર નોટીસ

[illegible]

દિનેશચંદ્ર એસ. અઠિયે
તન્વી એ. લાકડાવાલા
એડવોકેટ એન્ડ નોટરી

ફોર્મ ૩

[illegible]

ત્રણ કલેક્ટર સસ્પેન્ડ થયા, આવા ચીઠ્ઠીના ચાકરોને અધિકાર આપો છો?

ડોક્ટરે કહ્યું- કલેક્ટરો એ કોઈ નાસતો ફરતો અધિકારી નથી, મંત્રી બચાવમાં ઉતરી પડ્યા

જમીનની વાત ખૂલતા જ સુરેન્દ્રનગરમાં રાજેન્દ્ર પટેલને ત્યાં EDની રેડ ગૃહમાં ગાજી

ગાંધીનગર : [illegible]

વિધાનસભાના દ્વારેથી

[illegible]

સંઘવીના શબ્દો સાંભળીને પરમાર પસ્તાયાને કહ્યું- એટલે અહીં છીએ

[illegible]

સિનિયરોએ કંઈક કહ્યું ને અચાનક દંડક-મંત્રી ગૃહમાં દોડતા થઈ ગયા

[illegible]

રિફોર્મ એક્સપ્રેસના ગાણાં વચ્ચે ૧૮ વર્ષથી લટકતો બોટાદનો રિંગ રોડ

[illegible]

MLA ઇમરાન ખેડાવાલાને છાતીમાં દુખાવો

[illegible]

www.drorthooil.com
સાંધાના દર્દની બેજોડ દવા
ડો. ઓર્થો
Ayurvedic Oil, Capsules, Spray & Ointment
Dr. Ortho
20% EXTRA
8 ગુણકારી આયુર્વેદિક તેલોથી બનેલ ડો. ઓર્થો તેલ સાંધાના દર્દને જડથી ઓછું કરવામાં વિશેષ સહાયતા કરે છે. માત્ર 8-10 મિલી દિવસમાં ફક્ત એક કે બે વાર હલકા હાથે પીડિત અંગ પર માલિશ કરો.
મળતા-ભળતા નામ, જાહેરાતથી સાવધાન
Clinically Tested*
Helpful Ayurvedic Medicine for Knee Pain, Shoulder Pain, Neck Pain, Back Pain, Wrist Pain, etc.

અમદાવાદ-ગાંધીનગરમાં NA કૌભાંડ! MoS થોથવાતાં ઋષિકેશે કહ્યું, વિગતો ગૃહમાં મુકાશે

ગાંધીનગર : અમદાવાદ અને ગાંધીનગર જિલ્લાઓમાં [illegible]

Bank of Baroda
https://bankofbaroda.bank.in
[illegible]
સ્થળ : મુંબઈ
તારીખ : [illegible] ફેબ્રુઆરી 2026
[illegible]

[illegible]
CBC 41103/11/0012/2526

NISM National Institute of Securities Markets
Learn Today..
Lead Tomorrow...
Applications Open Now
Academic programs offered:
Residential programs
AICTE approved 2-Year Full-time Program
Post Graduate Diploma in Management (Securities Markets) PGDM(SM)
1-Year Full-time Program
LL.M (Investment & Securities Laws)
1-Year Full-time Program
Post Graduate Program in Investments & Securities Markets
1-Year Full-time Program
Post Graduate Certificate in Securities Markets
Non-Residential programs
1-Year Weekend Program | Online mode
Post Graduate Program in Financial Planning
15-Months, Weekend Program (Hybrid Mode)
Post Graduate Program in Securities Market (Portfolio Management/Investment Advisory/Research Analysis)
6-Months Duration | Online Live Classes
Certificate Program in Data Science (Basic)
8-Months Duration | Online Live Classes
Certificate Program in Data Science (Advance)
13-Months | Online Live Classes
Post Graduate Certificate in FinTech
Experiential Learning
Bloomberg Finance Lab | Data Science Lab | Trading Simulation Lab
For more details contact or visit:
+91-82680 02412
www.nism.ac.in/long-term-programs

ગુજરાત જળ સંપત્તિ વિકાસ નિગમ લીમીટેડ, ગાંધીનગર
ઓનલાઈન જાહેર નિવિદા નં- ૦૭ સને : ૨૦૨૫-૨૬

૧. કામનું નામ - [illegible] અંદાજીત રકમ : [illegible]

૨. ઓનલાઈન બીડ રજૂ કરવાની છેલ્લી તારીખ-૦૫/૦૩/૨૦૨૬ તથા સમય ૧૮.૦૦ કલાક

૩. બીડ ખોલવાની તારીખ : ૦૯/૦૩/૨૦૨૬ સમય ૧૧.૦૦ કલાક

કચેરીનું નામ- [illegible]

અન્ય વિગતો વેબસાઈટ www.nwr.nprocure.com, www.statetenders.gujarat.gov.in & www.gwrdc.gujarat.govt.in & www.tender.nprocure.com પર જોઈ શકાશે.
ક્રમાંક : [illegible]

MADHYA GUJARAT VIJ COMPANY LTD
Anand O&M Circle Office, Grid Compound, Anand

Website: www.mgvcl.com & E&P Dept-GOG [illegible]

Tender Notice No.[illegible] Tenders are invited for [illegible] Transformers at various locations within jurisdiction of MGVCL [illegible] Tender documents available on web-site: [illegible] (for on-line submission, view & download only). It is mandatory for all the bidders to submit their tender documents in both modes (i.e. online) in schedule time.

Tender Notice No.[illegible] Tenders are invited for [illegible] under ANAND CITY DIVISION. Tender documents are available on websites [illegible]. Interested vendors may surf the above web sites. It is mandatory for all the bidders to submit their tender documents physically only in schedule time.

Superintending Engineer(O&M),Circle Office,Anand

The Maharaja Sayajirao University of Baroda, Vadodara 390 002,
E-TENDER NOTIFICATION: ARC 2026-27

Quotations are invited in Two bid system (Technical and Financial) for University Annual Rate contract (2026-27) for the purchase of Chemicals /Equipment/ Glassware/ Labware etc., Sealed quotations should reach The Dean, Faculty of Science, The Maharaja Sayajirao University of Baroda, Vadodara-390002, Gujarat, by courier or registered post on or before 12.03.2026 by 4.00 p.m.
For other details please visit:
https://msubaroda.ac.in/academics/FOS/NotificationDetails?id=[illegible]
Details are available on www.nprocure.com (ID 277103)

Prof. Vipul Kalamkar
DEAN, Faculty of Science
(INF-VAD-1483-25-26)

ઓનલાઈન જાહેર નિવિદા - ૧૫૫ (૨૦૨૫-૨૬)
પ્રોજેક્ટ ઇમ્પ્લીમેન્ટેશન યુનીટ, ગાંધીનગર
(આરોગ્ય અને પરિવાર કલ્યાણ વિભાગ)

[illegible] www.tender.nprocure.com [illegible]

[illegible]

ગુજરાત પાણી પુરવઠા અને ગટર વ્યવસ્થા બોર્ડ
જાહેર નિવિદા નં.૧૧ સને ૨૦૨૫-૨૬
ટેન્ડર આઈ.ડી.નં.(૧) [illegible]

[illegible]

શ્રી ગોવિંદ ગુરુ યુનિવર્સિટી

[illegible]

[illegible]	[illegible]
ઈ.એમ.ડી. (રી.ફં.)	[illegible]
ટેન્ડર ફી (રી.ફં.)	[illegible]
[illegible]	[illegible]
[illegible]	[illegible]
[illegible]	[illegible]
[illegible]	[illegible]

[illegible]

વાહનની જાહેર હરાજી

[illegible] (૧) [illegible] GJ-23-Z-6427 (૨) [illegible] GJ-06-AZ-5819 [illegible]

[illegible]

જાહેર નોટીસ

[illegible]

અમિત આર. ભટ્ટ
(એડવોકેટ એન્ડ નોટરી)

પશ્ચિમ રેલવે - વડોદરા મંડળ

[illegible]

[illegible]	[illegible]
[illegible]	
[illegible]	[illegible]
[illegible]	[illegible]

Surat Municipal Corporation
WEST ZONE (RANDER)
e - Tender (Online) Invitation Short Notice No.
Addl. City Engineer / West Zone/17/ 2025-2026

Tender are invited for various Dept. works Online on https://smctender.nprocure.com from Government approved contractors / Agencies with following schedule.

1	Name of the Department	Storm Drainage	Road	Housing	Technical
	No. Work	06	01	08	01
	Total Nos. of works	16 (Sixteen)			
2	Total Estimated cost of Tender	Rs. 19,76,00,471.2			

The detail tender notice will be made available on website www.suratmunicipal.gov.in

Sd/-
Addl. City Engineer
West Zone (Rander)
Surat Municipal Corporation

No. P.R.O./658/2025-26
Date : 17/02/2026

GUJARAT COUNCIL ON SCIENCE & TECHNOLOGY
Department of Science & Technology, Govt of Gujarat
[illegible]

Tender for Operation of Cafeteria & Souvenir Shop at Tropic of Cancer Science Park, Vill.Salal, Tal.Prantij, Sabarkantha

Gujarat Council on Science and Technology (GUJCOST), working under the Department of Science & Technology, Government of Gujarat, is inviting bids from interested agencies for the "Operation of Cafeteria & Souvenir Shop at Tropic of Cancer Science Park at Salal, Tal.Prantij, Dist.Sabarkantha"

The bid document can be downloaded from any of the following websites: [illegible] or [illegible]. The last date for submitting Online bid is [illegible]. GUJCOST reserves right in accept/reject any Tender without assigning any reason. Other terms and conditions are mentioned in the tender document.

17th February 2026 Member Secretary, GUJCOST

Investing in Science: Investing in the Future!

INF/2587/2025-26

સામાજિક ન્યાય અને અધિકારિતા વિભાગ,
ગુજરાત સરકાર.

[illegible]

- [illegible]
- [illegible] (E-SAMAJKALYAN PORTAL) [illegible]

[illegible]

સામાજિક ન્યાય અને અધિકારીતા વિભાગ, ગાંધીનગર

[illegible]

Dakshin Gujarat Vij Company Limited
CIN U40102GJ2003SGC042908
Rajpipla Division Office
Old Power House, Rajpipla 393 145 GUJARAT
DGVCL Toll Free No. 19123 (or 1800 233 3003)

Tender Notice No. E-184, E-185, E-186, E-187 Adv. No. 15

Tenders are invited for work of Construction of Transformer plinth 3 feet * 3 feet * 3 feet, Renovation of Dediapada Sub Division. Work for locating of fault in 11 KV XLPE cable and repairing the same by providing end termination and straight through jointing Kit. AMC of bill print line printer for various sub divisions under Rajpipla Division. The details are available on https://dgvcl.com and https://tender.nprocure.com

EE (O&M), Rajpipla Division Office, DGVCL

Install MCB/ ELCB/ RCCB & Prevent Electric Shocks/ Electrical Accidents

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ફોર્મ જી

[illegible]

[illegible]

અમદાવાદ જિલ્લા સહકારી દૂધ ઉત્પાદક સંઘ લિ. (ઉત્તમ ડેરી)

[illegible]

[illegible] ખરીદી માટે ટેન્ડર નોટીસ

[illegible]

[illegible] ઈ. મેનેજીંગ ડીરેક્ટર

DAHEJ SEZ LIMITED
(A Joint Venture of GIDC & ONGC)
Tender No.: 04/2025-26

Tender/offer is invited from the eligible contractor/agency So as to reach on or before last date of receipt of the tender. Tender details are as under:

SN	Name Of Work
01	Tender for providing Security services in Dahej Special Economic Zone (SEZ), Dahej and New SEZ & Industrial Park (IP) at Pakhajan site developed by Dahej SEZ Ltd. Ta: Vagra, Dist: Bharuch.

Detail tender notice is available on our website- www.dahejsez.com. Any rectification / modification / correction if any regarding this notice hereinafter made shall be seen in the corrigendum to this notice on our web site: www.dahejsez.com and must be binding to all agencies / contractors.

Right to reject any or all the bidders/offers without assigning any reasons are reserved by Dahej SEZ Ltd.

Sd/
Chief Executive Officer
Dahej SEZ Limited, Gandhinagar

બીઝનેસ ગાઇડ
મંગળ, ગુરૂ અને શુક્રવારે પ્રસિધ્ધ થાય છે.

ગુજરાત જાહેર સેવા આયોગ

ગુજરાત જાહેર સેવા આયોગ દ્વારા [illegible] Online અરજીઓ મંગાવવામાં આવે છે.

ક્રમ	જાહેરાત ક્રમાંક	ઓનલાઈન અરજી	
		શરૂ થવાની તારીખ-સમય	પૂર્ણ થવાની તારીખ-સમય
૧	[illegible]/૨૦૨૫-૨૬ થી [illegible]/૨૦૨૫-૨૬	૧૮/૦૨/૨૦૨૬ (બપોરના ૧૩:૦૦ કલાક)	૦૫/૦૩/૨૦૨૬ (રાત્રિના ૨૩:૫૯:૦૦ કલાક)

[illegible] https://gpsc.gujarat.gov.in અને https://gpsc-ojas.gujarat.gov.in ઉપર જોવા વિનંતી છે.
તારીખ: [illegible]

જી.એમ.ઈ.આર.એસ મેડીકલ કોલેજ સંલગ્ન હોસ્પિટલ. રાજપીપલા.
વડીયા-પેલેસની બાજુમાં. રાજપીપલા. જી- નર્મદા.
ટેન્ડર નોટીસ :- /૨૬-૨૭

[illegible]

ક્ર.નં	ટેન્ડરની વિગત	ટેન્ડરની મુદત	ટેન્ડર ફી	ઈ.એમ.ડી
૧	LAB TEST OUTSOURCE	[illegible]	[illegible]	[illegible]

[illegible]

[illegible]

(માહિતી-નર્મદા-[illegible])

પશ્ચિમ રેલવે-વડોદરા ડિવિઝન

[illegible]

પશ્ચિમ રેલવે-વડોદરા મંડળ
PSC સ્લેબ દ્વારા RCC [illegible]

[illegible]

રાજ્ય પરીક્ષા બોર્ડ, ગાંધીનગર
[illegible] (RIMC) [illegible]

[illegible]

પશ્ચિમ રેલવે-વડોદરા મંડળ
વિવિધ એન્જિનિયરિંગ કાર્ય
ઈ-ટેન્ડર નોટિસ નંબર: DRM-BRC [illegible] of 2025-26.

[illegible]

ક્ર. નં.	ટેન્ડર નં.	કામનું નામ	[illegible]	[illegible]	[illegible]
1	DRM BRC 180 of 2025-26.	[illegible]	[illegible]	[illegible]	[illegible]
2	DRM BRC 181 of 2025-26.	[illegible]	[illegible]	[illegible]	[illegible]
3	DRM BRC 182 of 2025-26.	[illegible]	[illegible]	[illegible]	[illegible]
4	DRM BRC 183 of 2025-26.	[illegible]	[illegible]	[illegible]	[illegible]

[illegible]